

(i) First Statement—Second Session, 1957 of Second Lok Sabha. [See Appendix II, annexure No. 91].

(ii) Supplementary Statement No. I—First Session, 1957 of Second Lok Sabha. [See Appendix II, annexure No. 92].

(iii) Supplementary Statement No. III—Fifteenth Session, 1957 of First Lok Sabha. [See Appendix, II, annexure 93].

#### ORDER UNDER COMPANIES ACT

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table, under sub-section (4) of section 89 of the Companies Act, 1956, a copy of the Order No. 3 (1) CL. VI/57, dated the 29th July, 1957. [Placed in Library. See No. S-167/57].

#### BUSINESS OF THE HOUSE

Mr. Speaker: Before I take up the regular work of the House, namely the Bill for further consideration, I would like to make an announcement. I have received a request from the Minister of Parliamentary Affairs, on behalf of Government, that owing to the pressure of work and the volume of work that is still to be disposed of, they propose that the last date of this Session may be extended from the 8th September to the 13th September, that is, by a week more. I agree, on account of the volume of work; let us dispose of it. The House will, therefore, sit on the other days also.

Shri Kanga (Tenali): Does it mean that in spite of the extension, we have to sit on the 31st August also?

Dr. Ram Subhag Singh (Sasaram): Notice has been circulated in that regard.

Mr. Speaker: Whatever work has been allotted to the various days will stand.

Shri T. B. Vittal Rao (Khammam): What about question hour for this extended period?

Mr. Speaker: Hon. Members may give notice of questions.

Shri Sadhan Gupta (Calcutta—East): The allotment should be circulated as soon as possible.

Mr. Speaker: I shall do so immediately.

#### ESSENTIAL SERVICES MAINTENANCE BILL—contd.

Mr. Speaker: The House will now resume further clause-by-clause consideration of the Essential Services Maintenance Bill, 1957. Out of 3 hours allotted for the clause-by-clause consideration, about 45 minutes have already been availed of, and 2 hours and 15 minutes now remain.

The list of selected amendments has already been circulated to Members. I shall treat those amendments, about which chits have been sent to me, as moved.

Shri Parulekar sought to move his amendment No. 292. The amendment does not fit in as a Short Title of the Bill. So, I hold it as inadmissible.

Now, Shri Sadhan Gupta may continue his speech.

Shri Sadhan Gupta (Calcutta—East): I was trying to impress upon the House, when it adjourned yesterday, that we were proceeding to enact an extraordinary legislation taking away a right which is fundamental by all civilised standards. It may or may not be fundamental according to our Constitution, but there is no doubt that the right to strike of an employee and particularly of the working class is held to be fundamental in every civilised country.

Therefore, in all fairness and justice, we should interfere with this right as little as possible. It is a shame that we are trying to interfere with it. I should oppose every Clause